

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:4872  
ANSWERED ON:24.08.2000  
EXTENSION TO CHIEF EXECUTIVES OF OIL PSUS  
UMMAREDDY VENKATESWARLU

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

to Unstarred Question No.840 dated July 27, 2000 regarding extension granted to Chief Executives and Chairmen of Oil Public Sector Units and state:

- (a) the criteria fixed for grant of extension to Chief Executives of Oil Public Sector Units; and
- (b) the steps proposed to review the whole matter of granting extension in a routine manner after 58 years of age?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR)

(a) Extension beyond the normal tenure of 5-years is granted to a Board level appointee on the basis of appraisal of his performance by the Public Enterprises Selection Board and the administrative Ministry, and with the approval of the Appointments Committee of the Cabinet.

(b) With effect from May 30, 1998, the age of retirement of Board level appointees was raised from 58 years to 60 years by the Government. Accordingly, those Board level appointees including the Chief Executives in the oil PSUs, who had not completed 58 years of age or 5-years` tenure, were allowed to continue up to 60 years of age or completion of 5-years` tenure, whichever was earlier.